

Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Bharat petroleum Corporation Limited has sought the permission and Clearance of the Government of Maharashtra for construction of staff quarters for clerical and labour employed at Mahul in Bombay;

(b) whether the Bharat Petroleum Corporation Limited has since got the clearance;

(c) if not the reasons therefor; and

(d) the steps taken by the Union Government and the Bharat Petroleum Corporation Ltd. in the matter?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) to (d). On an application of M/s. Mafatlal Fine Spinning & Manufacturing Company Limited (landholder) jointly with Bharat Petroleum Corporation Limited, Government of Maharashtra have permitted the landholder to construct through Developer, M/s. Eversmile Construction Company Private Limited staff quarters for the employees of Bharat Petroleum Corporation Limited. Landholder and the Developer have to take necessary action in the matter.

[*Translation*]

Subletting of Government Accommodation

2912. SHRI VISHWANATH SHASTRI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the incidents of illegal subletting of Government quarters by the Government employed have increased;

(b) whether the Government have launched or has been launching a campaign to look into such cases;

(c) if so, the number of such incidents came to the notice of the Government during the last one year; and

(d) if so, the steps being taken by the Government to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) During the last one year, the number of subletting complaints has increased.

(b) Surprise inspections of the Government Quarters are being carried out periodically.

(c) During the last one year, 1309 cases of unauthorised subletting of Government quarters came to notice.

(d) In cases where unauthorised subletting of government residences is proved, penalties as provided in the Allotment of Government Residences (General Pool in Delhi) Rules, 1963 are imposed on the allottees.

Encroachment of Indira Gandhi Hospital Land

2913. SHRI BHOGENDRA JHA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the total area of public land encroached in Delhi and the steps being taken by the Government to get the land released;

(b) whether 28 acre of land allotted to Indira Gandhi Hospital has also been encroached upon; and

(c) if so, the details thereof and the action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Details of encroachment of lands under different authorities and civic bodies are reported as follows:-

Delhi Development Authority

According to DDA 929 jhuggi jhonpri clusters existing largely on public land, besides other encroachments, statistics of which are not readily available as the work of detection and removal of such encroachment is a continuing process. The following lands were reclaimed by the DDA after removing unauthorised construction during the last seven years.

<i>Year</i>	<i>No. of unauthorised construction removed</i>	<i>Land recovered</i>
1985-86	6062	33.00 acres
1986-87	13069	40.75 acres
1987-88	6473	72.00 acres
1988-89	6731	47.75 acres
1989-90	10137	219.93 acres
1990-91	6304	286.50 acres
1991-92	4663	261.50 acres

Delhi Cantonment Board

The total area encroached on public land under the management of Delhi Cantonment Board is 17446 sq. mt. Delhi Cantonment Board has taken action under the provision of the Cantonment Act, 1924 and the P.P. Act.

encroachment by carving plots on Government land in Sector -13, R.K. Puram.

(iii) Unauthorised construction of a three storeyed building by lawyers at Patiala House.

(iv) 48 Jhuggi Jhonpri clusters

Action is initiated against the offenders under the relevant laws.

New Delhi Municipal Committee

Details of the encroachments under the jurisdiction of NDMC is as under:-

(i) 50 places of wor-ship which have been constructed on government land unauthorisedly are very old.

(ii) Seven cases of unauthorised

(b) Land & Development Office and DDA have reported that no land has been allotted by them to the Indira Gandhi Hospital. The Medical and Public Health Department of National Capital Territory of Delhi have stated that there is no hospital named 'Indira Gandhi Hospital' under Delhi Administration.

(c) Deos not arise in view of reply to part (b) above.

[*English*]

Food Processing Industries

2914. SHRIMATI VASUNDHARA RAJE: Will the Minister of PROCESSING INDUSTRIES be pleased to state:

(a) whether applications received multi-national and other companies for setting up of Food Processing Industries are pending with the Government;

(b) if so, the details thereof;

(c) the steps taken by the Government to clear the applications; and

(d) the locations where these industries are proposed to be set up, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) to (d). 5 application for establishment of fish processing units and 8 application for deep sea fishing projects received recently are at various stages of processing. Details of these are given in the statement. As regard the pending applications relating to beer and alcohol, the information is being collected and will be laid on the Table of the House.